

[*Translation*]

**Recommendations of the Committee on Cholera Epidemic**

999. DR. CHINTA MOHAN:  
SHRI PHOOL CHAND  
VERMA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) Whether Government's attention has been drawn to the news-item captioned "Admn. blamed for drama of death" appearing in "The Indian Express" dated 23rd November, 1990 and state whether the Government have received report in this regard;

(b) if so, the details of the recommendations made therein;

(c) whether the Government have taken steps to introduce administrative reform on the basis of the recommendations of the report and if so, the details thereof; and

(d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE AND DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI DASAI CHOWDHARY): (a) The information is being collected and will be laid on the Table of the Sabha.

**Review of Pepsi Project**

1000. SHRI PHOOL CHAND  
VERMA;  
DR. CHINTA MOHAN:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether attention of the Government have been drawn to the news-item captioned

'Centre to Review Pepsi Project' appearing in the "Indian Express" dated 8 December, 1990;

(b) if so, whether the Government have received any concrete proof of the irregularities being committed in the functioning of the said institution;

(c) if so, the allegations made therein;

(d) whether the Government have received similar allegations in regard to other industrial and administrative units also; and

(e) if so, the steps taken by the Government against these units?

THE MINISTER FOR TEXTILES AND FOOD PROCESSING INDUSTRIES (SHRI HUKUMDEO NARAYAN YADAV): (a) Yes, Sir.

(b) and (c). Government have constituted a team of officers to visit the various projects of M/s. Pepsi Foods Private Limited to ascertain the present status. The team's report is expected by 25th January, 1991.

(d) and (e). Any violation of the conditions of the industrial licence by any unit is dealt with under law as and when it comes to the notice of the Government.

[*English*]

**Production and Export of Handloom and Powerloom**

1001. SHRI DHARMANNA  
MONDAYYA SADUL: Will the Minister of TEXTILES be pleased to state:

(a) the production of Handloom and Powerloom during last two years and current year:

(b) the foreign exchange earned through

export of handloom and powerloom during last three years; and

(c) the incentives proposed to be given to the industry to boost exports?

THE MINISTER FOR TEXTILES AND FOOD PROCESSING INDUSTRIES (SHRI HUKUMDEO NARAYAN YADAV): (a) The total production of Handloom and Powerloom cloth for the years 1988-89, 1989-90 and 1989-90 (upto October, 1990) is estimated to be around 41,000 million sq. metres.

(b) The total foreign exchange earned by export of cotton textiles of Handloom and Powerloom Sectors during the three years 1987-88 to 1989-90 is about Rs 1844 crores.

(c) The following steps have already been taken to boost export of textiles.

1. Cash compensatory support (CCS) depending upon the type of textiles and the country to which exported.
2. Pre-shipment and post shipment finances at concessional interest
3. Refund of excise levies and duties by way of duty drawback.
4. Replenishment of import licences.
5. Facilities to import duty free raw material (i) under advance licence scheme and (ii) for 100% export oriented units.
6. Rebate on income-tax.
7. Travelling and other facilities for publicity.
8. Import of certain textile machinery at concessional rate of duty.

[Translation]

#### Master Plan of Delhi

1002. SHRI MADAN LAL KHURANA:  
PROF. YADU NATH PANDEY:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the revised Master Plan of Delhi has been approved this year by the Government;

(b) the duration of this revised Master Plan,

(c) whether the Government propose to further amend this Plan; and

(d) if so, the details thereof and the action being taken by the Government in this regard?

THE MINISTER OF URBAN DEVELOPMENT (SHRI DAULAT RAM SARAN)

(a) Yes, Sir.

(b) There is no terminal year for the master Plan for Delhi. However, the projection of population, provision of civic services and infrastructure to cater to the increased population, acquisition of additional land to provide for the increased population, requirements for transport system etc. are for the period upto 2001 A. A.

(c) and (d). The modified Plan provides for monitoring and a periodical review so that any modifications if required, could be made in the Plan. A comprehensive review encompassing all aspects is to be taken up during 1994. Modifications to the Master Plan can be made as provided in the Delhi Development Act, 1957 as and when the